BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE SEVENTH DAY OF JANUARY, 1987

Present: Hen'ble Shri Ch.Ramakrishna Ras

Member(J)

Hen 'ble Shri L.H.A.Rege

Member(A)

APPLICATION No. 1645/86(F)

Tamil Arasan V.M.
R/e Ne.430, 7th Cress,
Old Bagalur lay eut,
Corporation Colony,
Near Lingarajapuram,
Bangalere - 560 084.

Applicant.

Vs.

- The Diracter, L.R.D.E, Byrasandra, Bangalere.
- The Union of India Represented by the Scientific Advisor to Raksha Minister, South Block, New Delhi - 11.

Respondents.

( Shri M.S.Padmarajaiah

Advecate )

This application has come up before the court today.

Hen'ble Shri Ch.Ramakrishna Rae, Member(J) made the fellowing:

## ORDER

In this application, the applicant, who was working as a Salesman in LRDE, Bangalers, since 1977, prays that the Director, LRDE, Bangalers, be directed to regularise his services in the appropriate scale.

2. Shri M.S.Padmarajaiah, Sr.C.G.S.C., appearing for the respondents, submits that the applicant is working as a Salasman in a canteen set up under section 46 of the Factories Act, 1948, with which the LRDE has no direct link, and as such, no relief can be granted to the applicant.

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- 3. Shri R.Balaguru, learned counsel for the applicant, invites our attention to the latter dated 21.9.1982 of the Ministry of Defence (Annexure-A) in which it is stated that the employees of canteens established in defence industrial installations under section 46 of the Factories Act, 1948, should be treated on par with Government employees w.e.f. 22.10.1980, and no action has been taken by the respondents as envisaged by the aforesaid latter.
- 4. The language of the latter at Annexure—A supports the submission of Shri Balaguru. We, therefore, direct the Director, LRDE, Bangalors, to consider the case of the applicant with reference to the letter at Annexure—A and pass appropriate orders within 2 menths from the date of receipt of this order.
- 5. If the applicant is aggrieved by the erder to be passed by the Director, he is at liberty to move this Tribunal.
- o. In the result, the application is disposed of, subject to the direction given above.

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MEMBER(J)

MEMBER (AM)(R

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